

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,
TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

ORDER No.110

Dated Guwahati, the 13th December, 2011

Hon'ble the Chief Justice (Acting) has been pleased to pass an administrative standing order, regarding taking up of a case by another Hon'ble Judge whenever a case cannot be taken up by one Hon'ble Judge in the Principal Seat of the Gauhati High Court, in the following manner:-

Sl. No.	Matter which cannot be taken up by Hon'ble judge as per roster relates to following Bench	Said matter may be taken up by Hon'ble Judge taking up following Bench as first preference Choice.	If Hon'ble Judge of first preference Choice can also not take up the matter it may be taken up by Hon'ble Judge taking up following Bench as Second preference Choice.	If Hon'ble Judge of Second preference Choice can also not take up the matter it may be taken up by Hon'ble Judge taking up following Bench as third preference Choice.
1.	Division Bench-I	Division Bench-II	Special Division Bench Constituted by Hon'ble the Chief Justice	-
2.	Division Bench-II	Division Bench-I	Special Division Bench Constituted by Hon'ble the Chief Justice	-
3.	Civil Bench-I	Civil Bench-II	Civil Bench-III	Civil Bench-IV
4.	Civil Bench-II	Civil Bench-III	Civil Bench-IV	Civil Bench-I
5.	Civil Bench-III	Civil Bench-IV	Civil Bench-I	Civil Bench-II
6.	Civil Bench-IV	Civil Bench-I	Civil Bench-II	Civil Bench-III
7.	Criminal Bench-I	Criminal Bench-II	Civil Bench-III	Civil Bench-IV
8.	Criminal Bench-II	Criminal Bench-I	Civil Bench-IV	Civil Bench-III
9.	Special Hearing Bench(Civil)	Concerned Single Civil Bench	Special Bench Constituted by Hon'ble the Chief Justice	-
10.	Special Hearing Bench(Criminal)	Criminal Bench-I	Criminal Bench-II	-

The aforesaid arrangement will come into force with immediate effect.

By Order,

Sd/- Dr. (Mrs.) I. Shah
REGISTRAR GENERAL

Contd...

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Memo No. HC. III - 39/ 2010/ 4762 - 777 /G Dated: 13th December, 2011